

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 211
(IB)-413/ND/2022
IA- 1464/2024

IN THE MATTER OF:

Karur Vysya Bank

...

Applicant/Petitioner

Versus

Mr. Akash Goyal

...

Respondent

Under Section: 95 of IBC, 2016

Order delivered on 10.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the RP

: Adv. Roshan Lal Jain, Adv. Vinod Chaurasia

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is re-notified to 23.04.2024.

Sd/-
(COURT FFICER)